

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 10.7.2003.

At request four weeks time is allowed for filing of rejoinder. Adjd. to 11.8.03.

Rukhsar
Vice-Chairman 1072

S.O.

M
23/7/03

ORDER DATED 24-7-2003.

Applicant by filing a memo submits that he does not want to prosecute this case any further and seeks permission to withdraw this E.A.

In view of the said prayer, permission is granted to withdraw this E.A. ^{and} after having heard Mr. B. S. Tripathy, learned counsel for the Applicant and Mr. B. Dash, learned Additional Standing Counsel for the Respondents and this original Application is disposed of as withdrawn. No costs.

Send copies of this order to all parties and free copies of this order be given to learned counsel for both sides.

Rukhsar
Vice-Chairman 24/7

Member (Judicial)

J